

PETITIONER:  
THE CONTROLLER OF ESTATE DUTY, MYSORE, BANGALORE

Vs.

RESPONDENT:  
HAJI ABDUL SATTAR SAIT & ORS.

DATE OF JUDGMENT 19/04/1972

BENCH:  
SHELAT, J.M.  
BENCH:  
SHELAT, J.M.  
SIKRI, S.M. (CJ)  
RAY, A.N.  
DUA, I.D.  
KHANNA, HANS RAJ

CITATION:  
1972 AIR 2229                      1973 SCR (1) 231  
1972 SCC (2) 350

ACT:  
Estate Duty Act (34 of 1953- ss. 3 and 64(1)-Cutchi Memon family-Father dying leaving properties-Whether sons inherited the property or the property devolved on sons by survivorship-Applicability of Hindu Law of son's right by birth in joint family property to Cutchi Memons.

HEADNOTE:  
The Cutchi Memons had migrated from Cutch to Bombay, Madras and other places. They were originally Hindus and were converted to Islam three or four hundred years ago. 'Me family of the respondents originally settled in Madras, and between 1928 and 1930, went over to Mysore and settled down in the Bangalore Civil Station. The father of the respondents died in 1955 at Bangalore leaving properties which were sought to be charged to estate duty. The respondents claimed that they were governed by Hindu Law as their customary law including its concepts of joint family property, the right of a son by birth in such property and its devolution by survivorship and that therefore, only one-third of the said properties, that is, the undivided share of their deceased father could be property said to have passed to them on his death and be assessable under the Estate Duty Act, 1953. The Deputy Controller of Estate Duty held that as there was only one solitary decision of the Madras High Court in favour of the respondents' contentions as against a large number of decisions of the Bombay High Court which limited the application of Hindu Law to matters of succession and inheritance only, the Bombay view was the correct one.

On a reference to the High Court, the High Court upheld the respondents' contentions.

Dismissing the appeal to this Court,  
HELD : (1) According to Mohamedan Law a person converting to Mohamedanism changes not only his religion but also his personal law. This rule, however, applied only to cases of individual conversions and not to wholesale conversions such as Khojas and Cutchi Memons. In such cases of wholesale conversion of a caste or community the converts might retain

a part of their original personal law according to the hitherto held habits, traditions and the surroundings. [236C]

(2) The view finally settled in Bombay is that the application of Hindu Law to Cutchi Memons is now restricted to cases of succession and inheritance as it would apply in the case of an intestate, and separate, Hindu, possessed of self-acquired property. [241H]

Haji Cosman v. Haroon Saleh Mahomed, (1923) I.L.R. 47 Bom. 369, referred to.

(3) But the Madras view, supported by the records of several cases in the Madras High Court, is that Cutchi Memons, who had settled down in Madras, had regulated their affairs, since they had settled down amidst  
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Hindus, according to Hindu Law not only in matters of succession and inheritance, but also in matters of their property including the Hindu concepts of coparcenary and survivorship. [246C-D]

Hajee Aboo Bucker Sait v. Ebrahim Hajee Aboo Bucker Sait, A.I.R. 1921 Mad. 571; Abdul Sattar Ismail v. Abdul Hamid Sait, A.I.R. 1944 Mad. 504; Abdul Hameed Sait v. The Provident Investment Company Ltd., I.L.R. [1954] Mad. 939 (F.B.); Abdurahiman v. Avoomma, A.I.R. 1956 Mad. 244 and Begum Noorbanu v. Deputy Custodian General of Evacuee Property, A.I.R. 1965 S.C. 1937, referred to.

(4) The question as to which customary law is applicable turns really on the consideration as to which law a community decides to have for regulating succession to the properties of its members depending upon amongst whom they had settled down and the surroundings and traditions they found in that place. That being the position, there is no question of preferring one view to another in the present case as between the Madras and Bombay views, because the Madras view applies to the respondents. [245H]

Abdulrahim Haji Ismail Mithu v. Halimabai, (1915-1916) L.R., 43 I.A. 35 and Khatubai v. Mohamad Haji Abu, (1922-1923) L.R., 50 I.A. 108, applied.

Ella Sait v. Dharanayya, 10 Mys, L.J., 33, disapproved.

(5) Moreover, if such preference is expressed by the Court now, it may have the result of upsetting a number of titles settled on the basis of the decisions of each of the two High Courts and perhaps elsewhere.

(6) The Cutchi Memons Act (46 of 1920) does not apply to the respondents, because, the declaration under s. 2 of the Act to get its benefit and be governed by Mahomedan Law had not been made by any one concerned. [247E]

(7) The option of being governed by the Mahomedan Law contained in the 1920-Act was replaced by a uniform and mandatory provision, in the Cutchi Memons Act (10, of 19,38), which provided that all Cutchi Memons shall, in matters of succession and inheritance, be governed by the Mahomedan Law. But the 1938-Act was not extended to the Civil Station area in Bangalore where the deceased and the members of his family had settled down and carried on business. In 1948, when that area was retroceded to Mysore, the Mysore Legislature passed the Retroceded (Application of Laws) Act, 1948 extending to that area certain laws and enactments in force in the Princely State of Mysore, one of which was the Mysore Cutchi Memons Act, 1943, which was 'identical with 1938 Central Act. But s. 3 of the 1943-Act provided that 'nothing in 'this Act shall affect any right acquired before its commencement etc.' The respondents having been born. before 1948 (when the Act was made applicable to them) had already acquired a right by birth in the

property held by their father which right was expressly saved by s. 3 of the 1943-Act. There was, therefore, no question of the passing of the properties to the respondents on the death of their father as envisaged by s. 3 of the Estate Duty Act. [247H-248F]

JUDGMENT:

CIVIL APPELLATE JURISDICTION: C.A. No. 1354 of 1968, Appeal from the judgment and order dated February 3, 1967 of the Mysore High Court in T.R.C. No. 1 of 1965.

S. T. Desai, S. K. Aiyar, R. N. Sachthey and B. D. Sharma, for the appellant.

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C. K. Daphtary, V. Krishnamurthy, V. Srinivasan, S. Swarup, B. Datta, P. C. Bhartari, J. B. Dajachanji, O. C. Mathur and Ravinder Narain, for the respondents.

The Judgment of the Court was delivered by Shelat, J. This appeal, by certificate, is directed against the judgment of the High Court of Mysore dated February 3, 1967 whereby it answered in the negative the question referred to it under s. 64(1) of the Estate Duty Act, XXXIV of 1953.

The question was :

"Whether on the facts and in the circumstances of the case, the entire property held by the deceased valued at Rs. 12,23,794/- was chargeable to estate duty ?"

The said property comprised shares and securities of the value of Rs. 25,778/-, and immovable properties at Bangalore and Madras respectively valued at Rs. 5,42,500/- and Rs. 6,10,100/-.

The assessment in question pertained to the estate of Hajee Mahomed Hussain Sait, the father of the two respondents, who died at Bangalore on March 22, 1955 leaving the said properties. The said Hajee Mahomed Hussain and the respondents belonged to Cutchi Memon sect amongst the Muslims. The respondents claimed that Cutchi Memons at one time were Hindus residing in Sind, that some four or five hundred years ago they were converted to Islam like the members of another such sect, the Khojas that they migrated thence to Cutch and from there spread themselves to Bombay, Madras and other places. Their case was that despite their conversion, the Cutchi Memons retained a large part of Hindu law as their customary law, including its concept of joint family property, the right of a son by birth in such property and its devolution by survivorship. Further neither the Cutchi Memons Act, XLVI of 1920, nor the Muslim Personal Law (Shariat) Application Act, XXVI of 1937, nor the Cutchi Memons Act, X of 1938 applied to them. That being the position, there was no question of the passing of the said properties to them on the death of their father as envisaged by s. 3 of the Act or its being applicable to them or the said properties, the said properties having come to them under the Hindu Law rule devolution of joint family property by survivorship. Their case was that only one-third of the said properties, that is, the undivided share of their deceased father, could be properly said to have passed to them on his death and to be assessable under the Act.

The Deputy Controller rejected these contentions as also the evidence led by the respondents in support thereof and assessed

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duty at Rs. 2,05,996.41 P. on the basis that the entire estate valued by him at Rs. 12,23,794/- was assessable. The respondents filed two separate appeals, both of which were rejected by the Central Board of Revenue by its order dated December 30, 1961, and as aforesaid, at the instance of the respondents referred to the High Court the aforesaid question.

In support of their contentions, the respondents had produced before the Deputy Controller the following documents as evidence of the Hindu law being their customary law :

- (i) O.P. No. 47 of 1909-A petition before the High Court of Madras and the High Court's order thereon.
- (ii) O.P. 188 of 1927-A petition before the High Court of Madras and the High Court's order thereon.
- (iii) O.P. 79 of 1928-A petition before the High Court of Madras and the High Court's order thereon.
- (iv) O.P. 1 of 1930-A petition before the High Court of Madras and the High Court's order thereon.
- (v) The judgment of the High Court of Madras in Civil 'Revision Petition No. 1727 of 1930.
- (vi) The Judgments of the same High Court in Siddick Hajeer Aboo Bucker Sait v. Ebrahim Hajeer Abuo Bucker Sait(1), and Abdul Sattar Ismail v. Abdul Hamid Sait. (2)

These were produced to show that the rules of Hindu law were consistently acquiesced in and applied to their family and the other Cutchi Memons settled in Madras. They also relied on the fact that the High Court had issued letters of administration to them although they had paid succession duty only on one-third of the said estate. The Deputy Controller held that neither the said evidence, nor the fact of their having paid succession duty on one third of the said estate only concluded the issue before him, viz., that the rules of Hindu law, including the rules as to joint family property and its devolution by survivorship constituted the customary law of Cutchi Memons in Madras and Bangalore. He rejected their contention that as they had settled down first in Madras and then in Bangalore sometime between 1928 and 1930, and as a large part of the state was situate in Madras, he should prefer the Madras, as against the Bombay view. namely, that the rules of Hindu law applicable to Cutchi Memons governed matters of succession and inheritance only. His view was that as there was only one solitary decision of the High Court of

(1) A.I.R. 1921 Mad. 571.

(2) A.I.R. 1944 Mad. 504.

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Madras in favour of the respondents' contention as against a large number of decision of the Bombay High Court which limited the application of Hindu law to matters of succession and inheritance, the Bombay view was the correct one. As regards the orders and decisions produced by the respondents, he held that they would not assist the respondents as in none of them the question raised by them was specifically dealt with by the High Court.

In support of their appeals the respondents, in addition to the aforesaid evidence, also produced a partition deed of 1906 between one Hussain Hajeer Ouseph Sait and his two sons, which inter alia recited that the said Hajeer Hussain Sait and his six brothers had formed a joint family governed

by Hindu law. The different petitions and the orders thereon set out earlier, and ranging from 1909 to 1930 showed, (1) that the respondents' family was in Madras till about 1930 when its members partly shifted their activities to Bangalore, and (2) that in all these petitions the stand taken by the members of the respondents' family was that the family properties were treated as joint family properties. The Board, however, rejected this evidence stating that no weight could be given to it, since a custom followed by one, particular family would not "convert that family into a coparcenary governed by the Hindu law of survivorship", and dismissed the appeals. As aforesaid, the High Court upheld the respondents' contentions and answered the question referred to it against the Revenue.

On behalf of the Controller of Estate Duty, the following points were raised :

- (i) that the concept of joint family did not apply to Cutchi Memons, and that a Cutchi Memon's son did not acquire any interest by birth in the property inherited by his father from his ancestors,
- (ii) that in any case there was no scope for raising any such contention after the enactment of the Shariat Act of 1937, and thereafter of the Cutchi Memons Act, 1938.
- (iii) that the High Court of Mysore should have preferred the view taken by the Bombay High Court and followed by the old Mysore High Court in *Elia Sait v. Dharavva*, (1) and
- (iv) that the findings recorded by the Board were binding on the High Court.

(1) 10 Mys. L.J. 33.

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After some argument, Mr. Desai conceded that his contention as to the Shariat Act could not be pressed and gave up that part of his second proposition. As regards his 4th proposition, the issues before the High Court were questions of law and therefore here was no question of the High Court being bound by the Board's findings. That leaves proposition 1, part of proposition 2 and proposition 3 of Mr. Desai for our determination.

It is a rule of Mahomedan law, the correctness of which is not capable of any doubt, that it applies not only to persons who are Mahomedan by birth but by religion also. Accordingly, a person converting to Mahomedanism changes not only his religion but also his personal law. *Mitar Sen Singh v. Maqbul Hasan Khan*(1). Such a rigid rule, however, applies to cases of individual conversions, for, in cases of wholesale conversion of a case or a community, it is recognised that the converts might remain a part of their original personal law according to their hitherto held habits, traditions and the surroundings. This principle was laid down in *Fidahusein v. Mongbibai*(2), where the question arose whether a Khoja of the Shia Ishna Ashari sect could dispose of the whole of his property by testamentary disposition. Tracing the history and the conversion of Khojas from its previous decisions, the High Court held that the conversion of Khojas to the Shia Imami Ismaili sect was not a case of individual conversions but of a mass or community conversion, and that in such a case it could be properly presumed that such converts might retain a portion of their original personal law according to their social habits and surroundings. They, therefore, retain their personal law unless they consciously adopt another. The High Court deduced the following principle (p. 402):

"A Hindu convert residing in India is governed by his personal law unless he renounces the old law and accepts the new one, except where a statutory provision is made. His intention to renounce the old law is to be inferred :

- (a) if he attaches himself to a class which follows a particular law, or
- (b) if he observes some family usage or custom derogatory to the old law."

The question as to which personal law, sects among the Muslims, such as the Khojas and the Memons, would be subject to in matters of property, succession and inheritance arose in Bombay as early as 1847. In *Hirbae v. Sonabae* ( 3 ) commonly called the Khoja and Memon cases, the Supreme Court of Bom-

- (1) [1930] 57 I.A. 313. (2) [1936] 38 Bom. L.R. 397.
- (3) *Perry's Oriental Cases*, 110 (1853).

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bay was called upon to determine the claim of two sisters in the estate left by their father, who had died intestate without leaving any male issue, The claim was resisted on the ground that in the Khoja community the custom was that females were excluded from any share in their father's estate, and were entitled only to maintenance and marriage expenses. A suit raising precisely the same question was also before the Court between members of Cutchi Memons sect. Both the suits were tried together and disposed of by Sir Erskine Perry, C.J., by a common judgment in which he held the custom put forward before him as proved. On that finding he held :

"I am, therefore, clearly of the opinion that the effect of the clause in the Charter is not to adopt the text of the Koran as law any further than it has been adopted in the laws and usages of the Muhammadans who came under our sway, and if any class of Muhammadans, Muhammadan dissenters, as they may be called, are found to be in possession of any usage, which is otherwise valid as a legal custom and which does not conflict with any express law of the English government, they are just as much entitled to the protection of this clause as the most orthodox society can come before the Court."

The learned Chief Justice held that the Khojas who had settled down in Cutch, Kathiawar and Bombay were converted as a caste to Islam some three or four hundred years ago, but had retained on their conversion the Hindu law as to inheritance and succession. As to Cutchi Memons also, he held that they had originally settled down in Cutch from where they spread in western India; that originally Lohanas, they too were converted to Islam some three or four hundred years ago. Though a little more orthodox Muslims than the Khojas and more prosperous, they had yet retained the Hindu law of succession, excluding females from inheritance, who were entitled only to maintenance and marriage expenses. (pp. 114-115).

A few years hence, Sausse, C.J., following this decision held in *Gangbai v. Thavar Mulla*(1) that the Khoja caste, "although Muhammadan in religion, has been held to have adopted, and to be governed by Hindu customs and laws of inheritance,". Three years later, in *In the Goods of Mulbai*,(2) Couch, C J. observed that the law by which the Khojas were governed was not, properly speaking, "Hindu law, but probably that law modified by their own customs". In

yet another similar case during that year, In the Advocate General of Bombay ex relations Daya

(2) (1866) Bom. H.C. R. 276.

(1) (1363) 1 Bom. H.C.R. 71.

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Muhammad and other(1), commonly known as the Agha Khan's case, the question was not as regards the rules of succession and inheritance, but whether the Khojas were to be considered as orthodox Sunnis or Ismailia Shias. Arnould, J., once again considered the history of their conversion, their religious book called 'Dashavatar' (the ten incarnations) and came to the conclusion that Khojas represented "the dissidence of dissent" in its most extreme form; the Ismailias being dissenters from the main body of Shias, as these in turn were dissenters from the main body of orthodox Islam". (Wilson's Anglo Muhammadan Law, 33-34 (6th ed.). From these premises, Westropp, C.J., took a step forward in Shivji Hassam v. Datu Mavji Khoja(2) and held that Hindu law applied to the Khojas in all matters relating to property, succession and inheritance, the Khojas having retained that part of their personal law to which till their conversion they were accustomed. Similarly, In the Goods of Rahimbhai Aloobhai(3), after referring to the previous decisions, Sargeant, J., declared that the Khoias for the last twenty five years at least had been regarded by the court in all questions of inheritance as converted Hindus, who originally retained the Hindu law of inheritance, which had since been modified by special customs, and that a uniform practice had prevailed during 'that period of applying Hindu law to them in all questions of inheritance, save and except when such a special custom had been proved. The consequence of such a proposition was that the burden of proof lay on the person who set up such a special custom derogatory to the Hindu Law. In Rahimathai v. Hirbai, ( 4 ) Westropp, C.J., once again declared :

"It is a settled rule that in the absence of proof of a special custom to the contrary Hindu law must regulate the succession to property among Khojas",

and dealing with a question such as that of maintenance to be awarded to a Khoja widow, he held that in the absence of a special custom to the contrary, that question also must be governed by Hindu law. In Karamali v. Sherbanoo ( 5 ) , rules of Hindu law were applied as between the widow of a deceased Khoja and his brothers, the Court holding the widow to be entitled to maintenance only and the property of the deceased going to the brothers who had lived jointly with 'heir deceased brother. Thus, from 1847 to 1905 the Bombay High Court consistently treated the Khojas as being governed by the rules of Hindu law in matters of property, succession and inheritance.

(1)(1866) 2 Bom. H.C.R. 323. (2) (1875) 12 Bom. H.C.R 281.

(3) (1875) 12 Bom. H.C.R. 294. (4) (1878) I.L.R. 3 Bom. 34.

(5) (1905) I.L.R, 29 Bom. 85.

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With regard to the Cutchi Memons, whom Sir Erskine Perry had clubbed together with the Khojas, Westropp, C.J., in In the Matter of Haji Ismail Haji Abdullah(1) held them not to be regarded as Hindus for the purposes of the Hindu Wills Act, XXI of 1870, and added :

" We know of no difference between Cutchi Memons and any other Muhammadans except that in one point connected with succession it was proved to Sir Erskine Perry's satisfaction that they observed a Hindu usage which is not

in accordance with Muhammadan Law."

But in *Ashabai v. Haji Tyeb Haji Rahimtulla* (2), where the plaintiffs, the widow and the daughter of the deceased Haji Adam, a Cutchi Memon, sought to recover properties alleging them to be the ancestral properties of Haji Adam, which his father could not dispose of by will, Sargeant, C.J., ruled that there was no partition between Haji Ismail and his son Haji Adam, and that the ancestral property absolutely vested in Haji Ismail on his son's death. He further held that the jewels of one of the females of the family were treated as stridhan property to which the Hindu law of succession to such stridhan property would apply. The same judicial trend also appears in *Abdul Cadur Haji Mohamed v. Turner*(3) where Cutchi Memons were held to be subject to Hindu law in matters of inheritance. In *Mahomed Siddick v. Haji Ahmed* (4) the contention expressly raised was that the Mitakshara doctrine of sons acquiring interest by birth in ancestral properties did not apply to Cutchi Memons, and that the earlier decisions limited the Hindu law to govern matter-, of inheritance and succession only. Scott, C.J., dealing with this contention held :

"Vested rights, accruing at birth have been acquired by sons under the law hitherto governing the community, and it would not be just to interfere with those rights on account of this recent change of opinion. I use the word 'recent' advisedly, because the community hitherto by their practice have acquiesced in the application of Hindu law-"

In the next case, which came before the High Court, the High Court changed its view and reversing the judgment of *Jardine. J.*, held that the rule of Hindu law applicable to the Khoias applied only to matters of inheritance and succession and that the further rule of 'the sons having a right by birth in the ancestral property and consequently having a right to demand partition of it did not apply. The High Court, however, noted that such a right did

(1)( 1881)I.L.R. Bom.459. (2) (1885) I.L.R. 9 Bom. 115.. (3) (1886) I.L.R. 9 Bom. 158 (4) (1886) I.L.R. 10 Bon. 1 240

prevail in Cutch and Kathiawar from where the Khoias had spread themselves to Bombay. (see *Ahmedbhoy v. Cassumbhoy*(1). But, contrary to what he had held in that case, the same learned Chief Justice (Sargeant, C.J.) in *In the Matter of Haroon Mahomed*(2), a case of Cutchi Memons, held that in the case of a family trading concern the members of the family would be governed by the Hindu Law and stated the position of Cutch Memons Thus :

"The appellant is a Cutchi Memon, and belongs to the same family as the other persons who have been made insolvents. As Cutchi Memons the rules of Hindu Law and custom apply to them, and the position of the appellant with regard to the family property must be determined by the same considerations as would apply in the case of a member of a joint and undivided Hindu family".

*Mossa Haji v. Haji Abdul*(3) is yet another instance where the High Court held that in the absence of a special custom as to succession the Hindu Law of inheritance would apply to Cutchi Memons, and therefore, when a Cutchi Memon widow dies issueless, her property would be governed by the Hindu Law as to stridhan. A year later, in *Haji Noor Mahomed v. Macleod* ( 4 the rule of devolution of property by survivorship was applied to parties who were Cutchi Memons



in the matter of a family firm, save that somewhat contrary to it, the principle of relationship between the manager and the members of the family was held not to apply.

The above analysis shows that barring one or two stray decisions, the general trend of judicial opinion in Bombay was that both the Khoias and the Cutchi Memons retained, despite their conversion, considerable portion of their personal law and that the rules of Hindu law were accepted by them as customary law in matters of property, inheritance and succession, including rules as to joint family property, the right of a son therein by birth and the devolution thereof by survivorship.

In Jan Mahomed v. Dutta Jaffar(5), Beaman, J., after an elaborate analysis of the previous decisions dealing with both Khoias and Cutchi Memons, struck for the first time a vote of dissent and laid down two propositions :

(1) that the invariable and general presumption was that Mahomedans were governed by the

(1) 8891 I.L.R. I Bom. 534 (2) [1890] I.L.R. 14 Bom. 189

(3) I.L.R. 30 Bom. 197 (4) [1907] I.L.R. 9 Bom. 274.

(5) [1914] I.L.R. 38 Bom. 449.

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Mahomedan law and usage and that it lay upon a party setting up a custom in derogation of that law to prove it strictly, and

(2) that in matters of simple succession and inheritance, it was to be taken as established that these two matters among Khoias and Cutchi Memons were governed by Hindu Law "as applied to separate and self-acquired property".

He added that he limited his second proposition to separate and self-acquired property to take the sting out of the earlier judgments and "effectively prevent its further extension in all directions upon the basis of the Hindu law of the joint family having been established to be the law of the Khojas and Memons". (p. 511) In an equally out spoken dissent in relation to Cutchi Memons, he deprecated in the Advocate-General v. Jimbabai(1), after yet another analysis of the earlier judicial trend, the habit of treating the Khoias and Cutchi Memons alike, as if they were on precisely the same footing and urged the necessity of deciding the cases of Cutchi Memons on the customs proved in respect of them rather than the customs prevailing among the Khoias, and observed (p. 190) :

" While there are many peculiar features in the sectarianism of the Khoias, strongly marking them off from orthodox Mahomedanism, the Cutchi Memons, except for the historical fact that they were originally Hindoos, and were converted four hundred or five hundred years ago to Mahomedanism, are, at the present day, strict and good Moslems."

He dissented from Mahomed Sidick v. Haji Ahmed(2) and held that the pro-position there laid down, that not only Hindu law applied to Cutchi Memons in matters of inheritance and succession but that the concept of joint family property also governed them, was open to objection, since such a rule could rest only upon proved customs, that no custom of that kind had ever been proved and that Scott, C.J., had based his conclusion only on the case law. His conclusion was that the only thing which could be said with certainty was that the Cutchi Memons had acquired by custom the power of disposing of the whole of their property by will, but that it was not proved before him and never had been proved

affirmatively that they had ever adopted as part of their customary law the Hindu law of joint family as a whole or the distinction in that law between ancestral property as against self-acquired property and that the Cutchi Memons were subject by custom to Hindu law of succession and inheritance as it would

(1) [1917] I. L. R. 41 Bom. 18 1.

(2) [1886] I.L R. 10 Bom. 1,  
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apply to the case of an intestate separate Hindu possessed of self-acquired property and no more. The dissent of Beaman, J., received approval from another learned single Judge in Mangaldas v. Abdul Razak(1) and finally from the Appellate Bench of the High Court in Haji Oosman v. Haroon Salah Mahomed,(2) and therefore, the law as laid down by Beaman, J., may be taken as finally settled so far as the Bombay High Court is concerned. The Appellate Bench of the High Court summed up the position thus :

"There was a time when it was assumed that the Hindu law of joint property applied to Cutchi Memons; Ashabai v. Haji Tyeb Haji Rahimtulla(3) and Mahomed Sidick v. Haji Ahmed.(4) But these decisions are now obsolete and the application of Hindu law is now restricted to cases of succession and inheritance as it would apply in the case of an intestate separate Hindu possessed of self-acquired property."

The Revenue would be correct in the position taken by them, were the view finally settled in Bombay to apply to Cutchi Memmons settled in Madras and elsewhere also.

But the High Court of Madras has adopted a view different from the later trend of opinion in the Bombay High Court. In S. Haji Aboo Bucker Sait v. Ebrahim Hajee Aboo Bucker Sait,(5) Kumaraswamy Sastri, J., after an analysis of the case law in Bombay, came to the conclusion that since the Khojas and the Cutch Memons spread themselves from Cutch and Kathiawar, where they had originally settled down and where they had lived in Hindu Kingdoms with Hindu surroundings and traditions, there was nothing surprising that they retained the rules of Hindu law in general not only in matters of succession and inheritance but also concepts, such as, the joint family property and its devolution by survivorship. According to him, at the time of their conversion, the Cutchi Memons were Hindu governed by the Mithakshara system of joint and undivided family together with its rule of survivorship. "I find it difficult", he said, "to assume that the Cutchi Memons on their conversion were so enamoured of the Hindu Law of inheritance that they adopted it, but were so dissatisfied with the laws of the joint family that they discarded the rules as to coparcenary and the son's interest in the property of his grandfather." Since there were no reported decisions on the position of the Cutchi Memons who had settled down in Madras, the learned Judge had the High Court's record searched. As a

(1) [1914] 1613om. L.R. 224.(2) [1923] I.L.R. 47 Bom. 369.

(3) [1885] I.L.R. 9 Bom. 115. (4) [1886] I.L.R. 10 Bom 1.

(5) A.I.R. 1921 Mad. 571.

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result of that search, he found several suits filed by and against the Cutchi Memons wherein they were consistently treated as members of an undivided family governed by the rules applicable to the members of the Hindu joint families and decrees had been passed in those suits on that footing.

Even as regards the parties before him, he found that till the filing of the suit, which he was trying, they had regulated their affairs upon the basis that the Hindu law of the joint family applied. On the premise that the Cutchi Memons in Madras had regulated succession and inheritance according to Hindu law, including its principle of devolution of property by survivorship, he held that the Hindu law of coparcenary and joint family applied to the Cutchi Memons settled in Madras.

In *Abdul Satlar Ismail v. Abdul Hamid Sait*, (1) Leach, C.J., referred to this decision with approval and the distinction therein made between self-acquired property which a Cutchi Memon could dispose of by a will without the restriction of the one-third under the Mahommedan Law, on the one hand, and joint family property which he could not so dispose of. (pp. 507 to 508). In *Abdul Hameed Sait v. The Provident Investment Company Ltd.*, (2) where a suit was filed by a Cutchi Memon so challenging a court sale in pursuance of a mortgage decree against his father, the parties, presumably on the basis of *S. Haji Aboo Bucker Sait* (3) proceeded on the assumption that the rules of Hindu law governed them. (P. 942) That this Position continued in Madras even after the Shariat Act, 1937 came into force, except in regard to matters dealt with by s. 2 thereof, is clear from *Abdurahiman v. Avoomma*, (4) where a Division Bench of that High Court differed from the sweeping conclusion of *Basheer Ahmed Saved Sayeed, J.*, in *Avisumma v. Mavomoothy Umma* (5) and held that that Act applied, as its s. 2 clearly said, only to property left intestate and which was capable of devolving on the heirs of the deceased and that that Act did not make the Mahomedan Law applicable in all matters relating to Muslims nor did it abrogate the custom and usage in respect of matters other than those specified in s. 2 of the Act. The Act, therefore, would not apply to property except that which was capable of devolution on intestacy to the heirs of the deceased holding such property. (see also *Mariyumnia v. Kunhaisumma* (6) and *Lakshmanan v. Kamal* (7)). Indeed, no decision of the Madras High Court holding a view contrary to, the one held in *S. Haji Aboo Bucker Sait's* case (a) was shown to US. On the contrary, there are, as seen above, decisions referring to that decision with approval. It may, therefore, be taken for-

(1) k.I.R. 1944 Mad. (2) I.L.R. 1954 Mad. 93 (F.B.)

(3) A.I.R. 1921 Mad. 571. (4) A.I.R. 1956 Mad. 244.

(5) A.I.R. 1953 Mad. 425. (6) 1958 Ker. Law Times 627

(7) A.I.R. 1959 Kr. 67 (F.B.).

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the time being that the view prevailing in that Court is the one of *Kumaraswamy Sastri, J.*, in that decision. The records of past cases and the decisions of the High Court therein found by that learned Judge as also the past proceedings filed in the High Court by the members of the respondents' family and orders passed thereon would seem to reinforce the reasoning and the conclusion arrived at by the learned Judge, in that, the parties in those proceedings would not have in filing those proceedings assumed that rules of Hindu law applied to them unless there was a prevailing understanding that that was their customary law. That it is the law laid down by the High Court of Madras which must apply and govern the Cutchi Memons settled there is clear from *Begum Noorbanu v. Deputy Custodian General of Revenue Property* (1), where the Khoias settled in the former Hyderabad State were held to 'be governed by the law as laid down by the Privy Council of the then State, of Hyderabad.

As to how surroundings in which a convert settles down

affect the customary law to which he is accustomed till then can be seen from two highly illustrative decisions. The first is in *Abdulrahim Haji Ismail Mithu v. Halimabai(2)*, a case of Memons who had settled down in Mombasa. Memons, it is stated there, began to migrate to Mombasa in the latter half of the 19th century. At the date of the suit, from which the appeal went up to the Privy Council, there were about a hundred Memon families settled in Mombasa. The question which arose in the suit was whether the respondent, the widow of one of them, was entitled, as against the appellant, the eldest son of the deceased by his first wife, to one eighth share according to Mahomedan law or only to maintenance under Hindu law which applied to the Cutchi Memons in India. The respondent had led evidence to show that during the ten years preceding the suit, there were at least eleven cases in which distribution of estates was according to Mahomedan law. The respondent's contention was that the Cutchi Memons who migrated to East Africa had settled down among Mahomedans there and had adopted their customs and traditions, including as a special custom the rule as to succession according to Mahomedan law, thus, diverting, from the rules of Hindu law, which in Cutch they had retained as their customary law upon conversion to Islam. The Privy Council held on these facts that :

"Where a Hindu family migrate from one part of India to another. *Primsa facie* they carry with them their personal law, and, if they are alleged to have become subject to a new local custom, this new custom must be affirmatively proved to have been adopted, but when such a family emigrate to another country, and being

(1) A.I.R. 1965 S.C. 1937.

(2) [1915 1916] L R. 43 I. A. 35.

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themselves Mahomedans, settled among Mahomedans, the presumption that they have accepted the law of the people whom they have joined seems to their lordships to be one that should be much more readily made. All that has to be shown is that they have so acted as to raise the inference that they have cut themselves off from their old environments. The analogy is that of a change of domicile on settling in a new country rather than the analogy of a change of custom on migration with in India." (p.41).

The second case is that of *Khatubai v. Mahomed Haji Abu(1)* where the dispute was regarding the estate of a Halai Memon who hailed from Porbandar and had settled down in Bombay. If succession to his estate was governed by Mahomedan law, the appellant, his daughter would get a share as against the respondent. Just as the Cutchi Memons came from Sind and settled down in Cutch, retaining, in spite of their conversion, Hindu law as their customary law, Halai Memons also came from Sind and settled down in Halai Prant in the then Kathiawar. Some of these proceeded to Bombay where they formed a sub-sect known as the Bombay Halai Memons, who it was admitted, governed succession to their properties according to Mahomedan law. Therefore if the deceased had been in the proper sense of the word a Bombay Halai Memon, the question of succession to property left by him would have been governed by Mahomedan law. But the concurrent findings of the courts here was that he was not a Bombay Halai Memon, but a Porbandar Memon. The question was, what

customary law did Halai Memons follow in regard to succession to their properties? From the evidence led by the parties, which consisted of judgments of Porbandar courts, and the oral evidence of some of the pleaders from Porbandar it appeared, as the Appellate Bench of the High Court held, that the Halai Memons of Porbandar, settled as they were amongst Hindus there. followed as their customary law Hindu law as regards succession and inheritance as against the Bombay Halai Memons who settled down amidst their co-religionists in Bombay. Lord Dunedin took the Mombasa case as an illustration, for his dictum that if it was otherwise shown that the Kathiawar Halai Memons practised the Hindu law, excluding females from succession, it was equally easy to infer that the Bombay Memons, finding themselves among other Mahomedans who followed the Mahomedan law in its Purity, renounced the customs of the Hindu law of succession in favour of the orthodox tenets of their own religion.

These two decisions show that the question as to which customary law is applicable turns really on the consideration as to

(1) [1922-1922] L.R. 50 I.A. 108.

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which law a community decides to have for regulating succession to the properties of its members depending upon amongst whom they settled down and the surroundings and traditions they found in that place. Thus, the Cutchi Memons, who settled down amongst Mahomedans when they went to Mombasa, in spite of their having originally regained Hindu law when they migrated to Cutch from Sind, accepted as their custom rules of Mahomedan law in Mombasa. Similarly, Halai Memons, although they had followed Hindu law when they migrated to Porbandar accepted Mahomedan law when they proceeded to Bombay and there settled down amongst, their co-religionists. In the light of this reasoning it would appear from the view taken in S. Haji Aboo Bucker Sait's case(,) against which no other Madras view was shown to us, and especially as that view was supported also by the records of several other cases in that High Court, 'hat Cutchi Memons, who had settled down in Madras, had regulated their affairs, since they had settled down amidst Hindus, according to Hindu law not only in matters of succession and inheritance, but also in matters of their property including the Hindu concept of coparcenary and survivorship.

That being the position, there is no question of our having to decide whether the Bombay view, as reflected in the decisions since Beaman, J., threw doubts on the dicta in the earlier decisions and the Madras view, as reflected in S. Haji Aboo Bucker Sait's case(1) or of having to prefer one against the other. We do not do so not only because it is not necessary but also because were we to do so at this day, it might perhaps have the result of upsetting a number of titles settled on the basis of the decisions of each of the two High Courts and perhaps elsewhere too. The conclusion, which we arrive at on consideration of the decisions referred to above is that 'he Cutchi Memons who proceeded either from Cutch or from Bombay to Madras and who, it appears, settled down amongst Hindus, Hindu surroundings and traditions there, regulated their affairs as regards their property, succession and inheritance according to the Hindu law which they had retained while in Cutch and to which they were already accustomed.

It is true that some of the Cutchi Memons went over to the then State of Mysore either from Cutch or from Western India or Madras. As aforesaid, the family members of the deceased

Haji Mahomed Hussain Sait settled down in Bangalore Civil Station sometime between 1928 and 1930. On the basis of that fact, reliance was placed on the decision of the then Rich Court of Mysore in Elia Sait v. Dharanavva(2) where the question for consideration was whether the custom of adoption recognised in the

(1) A.I.R. 191 Md. 571.

(2) 10 Mys. L.J. 33.

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Hindu Law prevailed also among the Cutchi Memons there. The High Court, it appears, had both the Bombay view, and the Madras view as expressed in S. Haji Aboo Bucker's case(1) but preferred the Bombay view as stated in Haji Oosman's case(2). The High Court, however, gave no reasoning for that preference nor did it have before it, as appears from the decision itself, any evidence as to the customary law which the Cutchi Memons settled in Bangalore followed. That being so, that decision cannot be treated as a well considered judgment reflecting the position of the customary law applicable to Cutchi Memons who had set led down in the then Mysore State nor was it consequently binding on the High Court.

The question next is, whether the subsequent legislation on which the Revenue relied changed in any way the position as laid down by Kumaraswamy Sastry, J ?

The Cutchi Memons Act, XLVI of 1920 was an enabling Act as its long title and preamble indicate. Its second section provided that any Cutchi Memon, who had attained the age of majority and was at the time a resident in British India, could declare in he prescribed manner and before the prescribed authority that he desired to obtain the benefit of the Act, and thereafter such a declarant, his minor children and their descendants would, in matters of succession and inheritance, be governed by the Mahomedan law. It is nobody's case that any such declaration was ever made to get the benefit of the Act. The Act, therefore, would have no operation upon the respondents. Then came the Cutchi Memons Act, X of 1938, which was passed, inter alia, to facilitate administration of justice by the civil courts under a uniform established Code for all Cutchi Memons in various parts of the country instead of "a wide field of custom and usage" which "has to be traversed for a proper determination of the case". The Act came into force as from November 1, 1938. Sec. 2 provided that all Cutchi Memons, subject, however, to the provisions of s. 3, shall in matters of succession and inheritance be governed by the Mahomedan law. Sec. 3, subject to which the foregoing section applied, is a saving provision and provides that nothing in the Act "shall affect any right or liability acquired or incurred before its commencement or any legal proceeding or remedy in respect of any such right or liability; and any such legal proceeding or remedy may be continued or enforced as if this Act had not been passed". In between the two Acts was enacted the Muslim Personal Law (Shariat) application Act, XXVI of 1937. We do not have to consider the effect of Ibis Act in view of Mr. Desai having in express terms stated that he was not relying upon it.

(1) A.I.R. 1921. Mad. 571.

(2) [1923] I.L.R. 47 Bom. 369.

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The Cutchi Memons Act, X of 1938 was not extended at first to the Civil Station area in Bangalore where the deceased and the members of his family had settled down and carried on business. Until 1947, that area was administered by the Viceroy in his capacity as the Crown representative. A

number of Acts passed by the Central Legislature were extended by him to this area with or without modifications but not the Cutchi Memons Act 1938. In 1948, after the said area was retroceded to Mysore, the Mysore Legislature passed the Retroceded (Application of Laws) Act, 1948 extending to the Civil Station area certain laws and enactments in force, in the princely State of Mysore. One of them was the Mysore Cutchi Memons Act, 1 of 1943, which was verbatim the same as the Central Act, X of 1938, and contained only three sections. The first section gave the title of the Act. The second section provided that subject to S. 3, all Cutchi Memons shall in matters of succession and inheritance be governed by the Mahomedan law. Thus the option of being governed by the Mahomedan law contained in 1920 Act was replaced by a uniform and mandatory provision. But the third section, which is a saving provision, inter alia, provided that "nothing in this Act shall affect any right or liability acquired or incurred before its commencement or any legal proceeding or remedy in respect of such right or liability and any such proceeding or remedy may be, continued or enforced as if this Act had not been passed."

If the parties as aforesaid were governed in matters of property, succession and inheritance by the rules of Hindu law including the rules as to joint family property, its distribution according to the rule of survivorship and the right of a son in it by birth, the High Court would be right in its view that the accountable persons, having been born long before 1948, had already acquired a right by birth in the property held by their father, a right expressly saved by S. 3 of the Act. There was, therefore, no question of that interest passing to them on the death of their father as envisaged by s. 3 of the Estate Duty Act. In this view, the judgement of the High Court under challenge has to be upheld. The appeal, therefore, fails and is dismissed with costs.

V.P.S.

Appeal dismissed.

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